## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A. No.210/93

28.01.1993

Shri Dwarka Prasad

... Applicant

Vs.

Union of India & Ors.

... Respondents

CORAM :

Hon'ble Shri J.P. Sharma, Member (J)

For the Applicant

...Shri Umesh Mishra, Counsel

For the Respondents

... None

- Whether Reporters of local papers may be allowed to see the Judgment?
- 2. To be referred to the Reporter or not?

JUDGMENT (ORAL)
(Delivered by Hon'ble Shri J.P. Sharma, Member (J)

Shri Dwarka Prasad, the applicant has filed this application under Section 19 of the Administrative Tribunals Act, 1985 only for the limited relief that his application dt.10.3.1992 for the grant of post retirement passes has not been disposed of by the respondents. The learned counsel for the applicant in this application has prayaed that the respondents be directed to issue two sets of Railway passes every year in favour of the applicant. I have heard the learned counsel for the applicant, Shri Umesh Mishra and it is arqued that a direction be issued to the respondents to dispose of the application of the applicant dt.10.3.1992 and decide about the issue of post retirement passes as per extant Rules. The request is justified.

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In view of the above submission of the learned counsel, respondent No.2, Divisional Railway Manage. Northern Railway, Bikaner Division is directed to dispose of the application of the applicant, Shri Dwarka Prasad who retired as Fitter Mistri in 1979 from Loco Shed, Delhi Sarai Filla, Bikaner Division within a period of three months from tidate of receipt of a copy of this order. The applicant is fe to move another representation in that regard. If the appliant is still apprieved, he can assail the same subject to the of limitation.

Jours

(J.P. SHARMA) MEMBER (J) 28.01.1993